

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF H.V.SYNTHETICS PRIVATE
LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	H.V. Synthetics Private Limited
2.	Date of incorporation of corporate debtor	02/06/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17121GJ2006PTC048378
5.	Address of the registered office and principal office (if any) of corporate debtor	225/2 Madhu Textile Mills Compound B/H Asoaplav Hotel Near Narol Circle, Ahmedabad, Gujarat, India, 382405
6.	Insolvency commencement date in respect of corporate debtor	31/10/2023
7.	Estimated date of closure of insolvency resolution process	28/04/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S. Gopalakrishnan IBBI/IPA-002/IP-N00151/2017-18/10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai, Maharashtra, 400077 gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai, Maharashtra, 400077 hvsynthetics.cirp@gmail.com
11.	Last date for submission of claims	16-11-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms available at : https://ibbi.gov.in/en/home/downloads (b) Authorised representative : Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **H.V. Synthetics Private Limited** on 31st October, 2023.

The creditors of **H.V. Synthetics Private Limited**, are hereby called upon to submit their claims with proof on or before 14th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02/11/2023

Place: Mumbai



S. Gopalakrishnan
Interim Resolution Professional
H.V. Synthetics Private Limited

